

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

CIRCULAR No.01/J.J.Cell/2018 Date:28.04.2018

Sub: High Court of Judicature – Effective implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015 – Letter Instructions dated 17.12.2013 to the I Addl. Dist. Judges to visit the Observation Home and Children Home not being followed – Directions issued – Regarding.

Ref: Letter ROC No.1138/SO/2005 dated 17.12.2013 issued by the High Court .

All the I Addl. District Judges in the erstwhile State of Andhra Pradesh and the I Addl. Metropolitan Sessions Judge, Hyderabad, vide reference cited, were directed to visit the Observation Home and Children's Home once in a month and to send a quarterly report to the High Court for placing the same before the Committee of the Hon'ble Judges.

Though the said directions are in force, the Quarterly Inspection Report as regards the visit of Observation Homes and Children's Home, once in a month by all the I Addl. District Judges in the States of Telangana and Andhra Pradesh and the I Addl. Metropolitan Sessions Judge, Hyderabad and Visakhapatnam and the Metropolitan Sessions Judge-cum-I Addl. District Judge, Rangareddy, are not being sent to the High Court so as to place the same before the Committee of the Hon'ble Judges.

Therefore, all the I Addl. District Judges in the States of Telangana and Andhra Pradesh and the I Addl. Metropolitan Sessions Judges, Hyderabad and Visakhapatnam and the Metropolitan Sessions Judge-cum-I Addl. District Judge, Rangareddy, are directed to visit Observation Homes and Children's Home, in their district, once in a month and submit a quarterly report to the High Court, so as to place the same before the Committee of the Hon'ble Judges. Such Report shall be submitted forthwith for the period ending April, 2018 and the quarterly schedule shall be followed by submitting the report before 10th of July, October, January and April every year for the previous quarter.

These circular instructions shall be followed scrupulously and any deviation in this regard will be viewed seriously.

Receipt of the circular may be acknowledged.


REGISTRAR (ADMN.)

To:

1. The Principal Secretary to the Hon'ble the Acting Chief Justice, (with a request to place the same for His Lordship's kind perusal)
2. The Personal Secretaries to the Hon'ble Judges (for placing the same for their Lordships' kind perusal)
3. All the Unit Heads in the State of Telangana and the State of Andhra Pradesh
4. The I Addl. District Judges in the State of Telangana and the State of Andhra Pradesh, I Addl. Metropolitan Sessions Judges, Hyderabad and Visakhapatnam and the Metropolitan Sessions Judge-cum-I Addl. District Judge, Rangareddy.
5. The Registrar General, High Court of Judicature at Hyderabad.
6. The Registrar (Vigilance), High Court of Judicature at Hyderabad.
7. The Registrar (Judicial), High Court of Judicature at Hyderabad.
8. The Registrar (IT-cum-Central Project Coordinator) (with a request to instruct the concerned to place the same in the High Court's website)